

Board (Administration) Rules,  
1962. [Placed in Library. See No.  
LT—1322/77].

DELHI SALES TAX (4TH AMDT.) RULES,  
1977 AND NOTIFICATION UNDER CUS-  
TOMS ACT, 1972

THE MINISTER OF STATE IN THE  
MINISTRY OF FINANCE (SHRI  
SATISH AGRAWAL) : On behalf of  
Shri Zulfiquarullah, I beg to lay on  
the Table—

(1) A copy of the Delhi Sales  
Tax (Fourth Amendment) Rules,  
1977 (Hindi and English versions)  
published in Notification No. F.4(8)/  
76-Fin. (G) in Delhi Gazette dated  
the 2nd December, 1977, under sec-  
tion 72 of the Delhi Sales Tax Act,  
1975. [Placed in Library. See No.  
LT—1323/77].

(2) A copy of Notification No.  
G.S.R. 726(E) (Hindi and English  
versions) published in Gazette of  
India dated the 1st December, 1977,  
under section 159 of the Customs  
Act, 1962 together with an explana-  
tory memorandum. [Placed in Lib-  
rary. See No. LT—1324/77].

12.18 hrs.

#### MESSAGE FROM RAJYA SABHA

SECRETARY : Sir, I have to report  
the following message received from  
the Secretary-General of Rajya Sa-  
bha:—

“I am directed to inform the Lok  
Sabha that the Rajya Sabha at its  
sitting held on the 8th December,  
1977, considered the Banking Ser-  
vice Commission (Repeal) Bill,  
1977, which was passed by the Lok  
Sabha at its sitting held on the 5th  
December, 1977 and the Bill was not  
agreed to by the Rajya Sabha, the  
motion that the Bill be taken into  
consideration having been negativ-  
ed by the Rajya Sabha.”

#### ASSENT TO BILL

SECRETARY: Sir, I lay on the  
Table the Water (Prevention and Con-  
trol of Pollution) Cess Bill, 1977  
passed by the Houses of Parliament  
during the current session and assent-  
ed to since a report was last made to  
the House on the 15th November,  
1977.

12.19 hrs.

#### CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

REPORTED PEKING RADIO BROADCAST ON  
BORDERS

SHRI MUKHTIAR SINGH MALIK  
(Sonepat) : Sir, before you call on  
the Minister to make a statement in  
response to the Calling Attention, I  
want to bring to your kind notice that  
a copy of the statement has not been  
provided to any of the members who  
have given notice of the Calling Atten-  
tion. In fact, we should have been pro-  
vided with a copy in advance. I asked a  
messenger for a copy and he inform-  
ed me that the Notice Office has not  
received any statement up till now  
from the External Affairs Ministry. It  
is very unfortunate. How can the sub-  
ject be discussed in the House unless  
and until we know what the Govern-  
ment have to say?

SHRI JYOTIRMOY BOSU (Dia-  
mond Harbour) : The anti-Chinese  
lobby is still in action.

SHRI MUKHTIAR SINGH MALIK:  
The messenger says that the Notice  
Office informs him that no such state-  
ment has been received today.

THE MINISTER OF EXTERNAL  
AFFAIRS (SHRI ATAL BIHARI  
VAJPAYEE) : On behalf of the Ex-  
ternal Affairs Ministry, I apologize to  
the House, but I think the statement  
has been circulated.